## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 176-182 of 2017 in C.P. No. 43/241-242/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

Name of the Company:

Virendra R Gandhi Ors.

V/s.

Vadilal Enterprises Pvt Ltd. & Ors.

Section of the Companies Act:

4. Parhonhaila

Section 241-242 of the Companies Act, 2013

- Fally

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. A. R. Such Adv. & Solicit Petrius

2. Hr. Keyus Gandhi

a fur Mr. Rahcel Patel

ilb. Nanavati Associates

3. PAVAN S-GODIAWALA ADV Resp. No.3. Muchimush

SANDIP SINGIAI

## ORDER

Learned Advocate Mr. Arjun Sheth present for Original petitioner. Learned Advocate Mr. Keyur Gandhi with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Original Respondents No. 10 and 11 and others. Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pavan Godiawala present for Original Respondents No. 3. Learned Advocate Mr. Parth Contractor present for Original Respondent.

Report in sealed cover filed on 05.10.2017.

Both sides counsels represented that in principle all the three brothers came to an understanding and it will be reduced into writing and file it before this Tribunal in a sealed cover.

At request of counsels appearing for both parties.

List the matter on 09.11.2017.

JANUAR JUDICIAL

Dated this the 13th day of October, 2017.